

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.126/MP/2022

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking execution/implementation of order dated 20.1.2022 read with Corrigendum order dated 4.2.2022 passed by this Commission in Petition No. 594/MP/2020 and initiation of proceedings under Section 142 of the Electricity Act, 2003 against DNH Power Distribution Corporation Limited in relation thereto.

Petitioner : GMR Warora Energy Limited (GWEL)

Respondent : DNH Power Distribution Corporation Limited (DNHPDCL)

Date of Hearing : **13.12.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, GWEL
Shri Yashaswi Kant, Advocate, GWEL
Ms. Juhi Senguttuvan, Advocate, GWEL
Ms. Swapna Seshadri, Advocate, DNHPDCL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the discussions between the parties to settle all the outstanding dues/claims are still underway and the Commission may, therefore, further defer the hearing in the matter. Learned counsel for the Respondent, DNHPDCL, also supported the request made by the learned counsel for the Petitioner and submitted that the parties are meeting on a regular basis to settle the outstanding dues/claims.

2. Considering the request of the learned counsel for the parties, the Commission adjourned the matter.
3. The Petition will be listed for hearing on **10.4.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**